



The State Armed Police (Extension of Laws) Act, 1952

(ACT NO 63 OF 1952)

(As on the 15th January, 2026)

LIST OF AMENDING ACTS

1. The Jammu and Kashmir (Extension of Laws) Act, 1956 (62 OF 1956).
2. The Repealing and Amending Act, 1957 (36 of 1957).

LIST OF ABBREVIATIONS USED

Cl., cls.	<i>for</i>	Clause, clauses.
Ins.	"	Inserted.
Notifn.	"	Notification.
S., ss.	"	Section, sections.
Sch.	"	Schedule.
Subs.	"	Substituted.
w.e.f.	"	with effect from.

THE STATE ARMED POLICE FORCES (EXTENSION OF LAWS) ACT, 1952

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and extent.
2. Definition.
3. Extension of disciplinary laws of any State to members of the armed police force of that State when serving outside that State.
4. Power to add to, or omit from, the Schedule.

SCHEDULE.

THE STATE ARMED POLICE FORCES (EXTENSION OF LAWS) ACT, 1952

ACT NO. LXIII OF 1952

[22nd August, 1952.]

An Act to provide for the extension of disciplinary laws in force in any State relating to the armed police force of that State to members of the said force when serving outside that State.

BE it enacted by Parliament as follows:—

1. Short title and extent.—(1) This Act may be called the State Armed Police Forces (Extension of Laws) Act, 1952.

(2) It extends to the whole of India ^{1***}.

2. Definition.—In this Act, “armed police force” means any police force constituted by any of the enactments specified in the Schedule for the time being in force.

3. Extension of disciplinary laws of any State to members of the armed police force of that State when serving outside that State.—Where any detachment of an armed police force of a State is serving in any part of any other State, whether independently or by being attached to the police force of that other State, then, notwithstanding anything contained in section 3 of the Police Act, 1888 (III of 1888), every member of the said detachment, while discharging the functions of a police officer in that other State, shall continue to be subject to the same laws in respect of discipline and liabilities as would have been applicable to him, if he had been discharging those functions within the State to which the said force belongs.

4. Power to add to, or omit from, the Schedule.—The Central Government may, by notification in the Official Gazette, add to, or omit from, the Schedule any enactment and on the publication of such a notification, the Schedule shall be deemed to be amended accordingly.

1. Omitted by Act 62 of 1952, s. 2 and the Schedule, for “except the State of Jammu and Kashmir” (w.e.f. 1-11-1956).

SCHEDULE

(See section 2 and 4)

1. The Bengal Military Police Act, 1892 (V of 1892).
2. The Eastern Frontier Rifles (Bengal Battalion) Act, 1920 (Bengal Act No. II of 1920).
3. The Bombay State Reserve Police Force Act, 1951 (Bombay Act No. XXXVIII of 1951).
4. The Central Provinces and Berar Special Armed Constabulary Act, 1942 (C.P. and Berar Act No. VII of 1942).
5. The Madhya Bharat Special Armed Force Act, Samvat 2007 (Madhya Bharat Act No. 75 of 1950).
6. The Orissa Military Police Act, 1946 (Orissa Act No. VII of 1946).
7. The Rajasthan Armed Constabulary Act, 1950 (Rajasthan Act No. XII of 1950).
8. The United Provinces Provincial Armed Constabulary Act, 1948 (U.P. Act No. XL of 1948).

STATEMENT OF OBJECTS AND REASONS

It sometimes becomes necessary for units of Special Armed Police Forces belonging to one State to serve in other States. When doing so their rights and liabilities are, under the Police Act, 1888, those of police officers of the State in which they happen to be serving at the time. It is considered that these special units should, wherever they may be serving be subject to the disciplinary liability imposed upon them by the Special Act constituting them. This Bill seeks to provide for this.

NEW DELHI:
The 19th May, 1952

KAILAS NATH KATJU.